

**IN THE INCOME TAX APPELLATE TRIBUNAL
DIVISION BENCH, AMRITSAR
(VIRTUAL COURT)**

**BEFORE: SHRI. N.K.SAINI, VICE PRESIDENT AND
SHRI N.K. CHOUDHRY, JUDICIAL MEMBER**

ITA No. 732 /ASR/2019
Assessment Year : 2013-14

M/s Medi King Pharma, C/o Sameer Bhatia, Advocate, 158/2, Guru Teg Bahadur Nagar, Opposite Mata Gujri Park, Jalandhar-144003	बनाम	The ITO, (TDS) CIT-1, Jalandhar
स्थायी लेखा सं./PAN NO. AAQFM1434L		
अपीलार्थी/ Appellant		प्रत्यर्थी/ Respondent

निर्धारिती की ओर से/ Assessee by : Shri Sameer Bhatia, Advocate

राजस्व की ओर से/ Revenue by : Shri Charan Das, DR

सुनवाई की तारीख/ Date of Hearing : 17/08/2020

उद्घोषणा की तारीख/ Date of Pronouncement : 17/08/2020

आदेश/Order

PER N.K. SAINI, VICE PRESIDENT

The present appeal is filed by the Assessee against the order of the Ld. CIT(A)-1, Jalandhar dt. 31/10/2019.

2. The Partner of the Assessee Firm furnished an application for withdrawal of this appeal stating therein as under:

*Sub.:- Withdrawal of Appeal under Vivad se Vishwas Scheme 2020.
Reference :- Appeal No. ITA 732/ASR/2019 for A.Y. 2013-14.*

As reference to the above mentioned appeal we are going to settle the case under vivad se vishwas scheme 2020 and I the partner of the firm M/S Medi King Pharma giving my consent to withdraw the appeal which was scheduled to be hearing on 13.8.2020 with your good self.

*This may kindly be treated as withdrawn for all purposes of the Act and touching upon the merits of the case before the Honorable Form. In line with prayer made above the assessee seeks your liberty to withdraw the present Appeal and seeks appropriate relief under Vivad se Vishwas Scheme **2020***

Dated: 7th August

Thanking You.

Yours truly,
For Mediking Pharma
Sd/-
Parner

3. During the course of hearing the Ld. Counsel for the Assessee submitted that the assessee is going to settle the case under Vivad Se Vishwas Act, 2020, therefore the appeal of the assessee may be allowed to be withdrawn.
4. The Ld. DR did not object if appeal of the assessee is dismissed as withdrawn.
5. In view of the above the appeal of the assessee is dismissed as withdrawn.
6. In the result, appeal of the assessee is dismissed.

Order pronounced on 17/08/2020.

Sd/-

(N.K. CHOUDHRY)

JUDICIAL MEMBER

Dated : 17/08/2020

AG

Sd/-

(N.K. SAINI)

VICE PRESIDENT

आदेशकीप्रतिलिपिअग्रेषित/ Copy of the order forwarded to :

1. The Appellant
2. The Respondent
3. CIT
4. The CIT(A)
5. DR, ITAT, Amritsar
6. Guard File